

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2020

- Subject : Petition under Guideline 18 of the Guidelines for Tariff based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution No. 23/27/2014- R&R) issued by Ministry of Power, Government of India on 3.8.2017 under Section 63 of the Electricity Act, 2003 seeking certain deviation from the aforementioned Guidelines.
- Petitioner : 1. Rewa Ultra Mega Solar Limited (RUMSL)
2. Madhya Pradesh Power Management Company Ltd. (MPPMCL)
3. West Central Railway (WCR)
- Date of Hearing : 25.2.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
- Parties present : Shri Jafar Alam, Advocate, RUMSL, MPPMCL & WCR
Shri Ankur Arora, Advocate, RUMSL, MPPMCL & WCR
Ms. Atyotma Gupta, Advocate, RUMSL, MPPMCL & WCR

Record of Proceedings

Learned counsel for the Petitioners submitted that present Petition has been filed seeking approval of certain deviation from the "Guidelines for Tariff based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Projects" issued by Ministry of Power, Government of India under Section 63 of the Electricity Act, 2003 in terms of Clause 18 of the said Guidelines in respect of the bid process initiated for development of 500 MW grid connected ground mounted Solar PV Projects in Neemuch Solar Park and to be procured by the Petitioner Nos. 2 and 3. Learned counsel submitted that the Petitioners have sought in total 12 deviations from the Guidelines and have submitted the justification in this regard. Learned counsel further submitted that various State Electricity Regulatory Commissions are approving the deviations from the Guidelines based on the justification provided by the Procurers therein and the Petitioners will furnish the compilation of such approvals for perusal of the Commission.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition.

3. The Commission observed that the Petition shall be listed for hearing after examination of the various deviations sought by the Petitioners from the Guidelines. The Commission directed the Petitioners to file the compilation of various State Electricity Regulatory Commissions' orders approving the deviations from various



Guidelines including similar deviations as sought by the Petitioners in the instant Petition by 11.3.2020.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

